Mr. Satya Ranjan Mishra

Mr. Satya Ranjan Mishra is working as a Senior Assistant Professor of Commerce in Gujarat National Law University. He has more than 14 years of experience in teaching at GNLU. He has taught various courses on Income Tax, GST, Capital Market and Forensic Accounting. He has taught Income Tax at **GNLU** and Pandit Deendayal Petroleum University. He has taken guest lectures on various areas of Commerce at ICSI study circle, CHARUSAT. GNLU Indian **Business and Commercial** Laws Academy, GNLU International Maritime Academy etc. Click below for the detailed profile.





Gujarat National Law University GNLU Centre for Business & Public Policy

About the Training Programme: This is a GNLU Certified Training Programme on Practical Applications of Income Tax Law under the aegis of GNLU Centre for Business and Public Policy. The programme will be spread across two weekends for 20 hours. This is a foundational level programme.

Learning Outcomes: The participants will be provided hands on understanding and skills on the Income Tax provisions, tax jurisprudence, corporate tax planning, computations and leading, landmark and recent case laws.

Intended Participants: It aims to build capacity for students of Law, Commerce, Management, Chartered Accountancy, Company Secreatryship, Cost Accountancy, research scholars and practitioners in the field of Income Tax.

Fees: Rs.5,000 per participant (Rs. 3,000 for GNLU participants). Payment link will be shared to registered participants only.

Limited Seats: On first come first serve basis

Registration: Click below for registration. https://docs.google.com/forms/d/1b54lVFMt4xBSm-qN0qQ7qIOs5ldeAmQdevNsAR2kzyM/edit#

Joining Information: The training programme will be conducted online on Cisco Webex platform. Joining link will be shared after successful registration and fee payment.

GNLU Certified Training

Practical Applications of Income Tax Law

(April 2, 2021- April 11, 2021)



Date & Day/ Session Timings 02/04/2021 Friday:	Topics Why taxes & why people like or dislike taxes Constitutional framework of taxation Alternative to income taxation Statistical analysis of revenue	Exempted Incomes and Agricultural Income S.10 (Income not forming part of total income) Saturday: Agricultural income Integration of agricultural and non agricultural income Income of Trusts, NGOs and Institutions(S.11 and S.12)	Profits and Gains of Business and Profession (PGBP)(Part 2) 10/04/2021 Saturday 10 a.m. to 11.30 a.m. Presumptive taxation (S.44) Computation of Taxable Profit
4 p.m. to 5.30 p.m.		Heads of Income: Salary (Part 1) Salary and other incomes (S.15) Sunday 10 a.m. to Heads of Income: Salary (Part 1) Retirement benefits (S.10) Leave Encashment, Gratuity,	Capital Gains 10/04/2021 Saturday 11.45 a.m. to 1.15 p.m. Capital Gains Transfer of Capital Assets Computation of Capital Gains (S.45) Exemptions (S.54, 54B, 54D, 54EC, 54F, 54G)
02/04/2021 Friday: 5.45 p.m. to 7.15 p.m.	 Definitions Income[S.2(24)], Assessee, Person, Previous Year, Assessment Year, Finance Act Exemption, Deduction, Relief, 	Pension, NPS, Provident Funds, VRS, Retrenchment Compensation [80CCD(1), (2), (1B)] 04/04/2021 Sunday 11.45 a.m. to 1.15 p.m. Pension, NPS, Provident Funds, VRS, Retrenchment Compensation [80CCD(1), (2), (1B)] Peluctions(S.16)	10/04/2021 Income from other sources Saturday 03.00 p.m. to 4.00 p.m. Clubbing & Set off and Carry Forward Clubbing (S.64) 11/04/2021 Sunday Income from other sources (S.56) Other incomes (S.57) Deductions(S.58) Clubbing & Set off and Carry Forward Set off and carry forward (S.70 and S.72)
03/04/2021 Saturday: 4 p.m. to 5.30 p.m.	Capitalization Residential Status and Tax Incidence Residential status of assesses (persons)(S.6) Place of Effective Management (POEM)	 Basis of charge(S.22) Let out property Self occupied property Deductions from income from house property (S.24) Profits and Gains of Business and Profession (PGBP)(Part 1) Basis of charge(S.28) Specifically deductible expenses (S.30-37) 	10 a.m. to 11.30 a.m. Income and Tax Liability Advance Tax (S.208) Tax Deducted at Source (S.192-196) 11/04/2021 Returns and Assessments Sunday 11.45 a.m. to 1.15 p.m. Condonation of delay 11/04/2021 Evaluation Sunday 50 MCQs carrying 2 marks each
	 Tax incidence vis a vis residential status (S.9) 	7.15 p.m. Depreciation, Scientific Research and Advertisement	03.00 p.m. to 4.00 p.m.